

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA.**

**Execution Application No. 3/2022/EZ**  
(Arising out of O. A. No.129/ 2016/ EZ disposed of on 17.08.2021)

WILDLIFE SOCIETY OF ORISSA.... APPLICANT (S)

**VERSUS**

STATE OF ODISHA & OTHERS..... RESPONDENT(S)

**INDEX**

SI.No.	Description of documents	Pages
1.	Affidavit filed on behalf of the Respondents	1-3

Cuttack

Date: 10/02/2025

Addl. Govt. Advocate

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WILDLIFE SOCIETY OF ORISSA

APPLICANT (S)

VERSUS

STATE OF ODISHA & OTHERS

RESPONDENT(S)

**AFFIDAVIT FILED ON BEHALF OF THE RESPONDENTS**

I, Shri Prashant Kumar Panda, aged about 54 years, S/o Narayan Chandra Panda, at present serving as Deputy Conservator of Forests (Wildlife) in the office of the Principal Chief Conservator of Forests (Wildlife) and Chief Wildlife Warden, Odisha, At.- Prakruti Bhawan, Sahid Nagar, PO. – Sahid Nagar, Bhubaneswar, Distt.- Khordha, do hereby solemnly affirm and state as follows;

1. That, I have been duly authorized by the State Respondents for filing this affidavit.
2. That this Hon'ble Tribunal in Order dtd 06.04.2023 in Execution Application No, 03/2022/EZ arising out of O.A. No. 129/2016/EZ have directed the State Respondents to notify elephant corridors in one month's time and no more otherwise the concerned authorities shall be liable under Section 26 of the National Green Tribunal Act.



*Panda*

*Narayan*

*Prashant*

3. That, the Hon'ble High Court of Orissa in Order dtd 04.05.2023 in WP(C) No. 14057 of 2023 have been pleased to stay further proceedings in the present Execution Application No. 03 of 2022/EZ, arising out of O. A. No. 129 of 2016/EZ till next date.

4. That, the matter is still pending for consideration before the Hon'ble high Court of Orissa.

5. That this Hon'ble Tribunal in hearing dated 09.12.2024 in the above mentioned Execution Application, have taken note of the above fact and directed as follows:

xxx

xxx

xxx

*"6. List it on 12.02.2025."*

xxx

xxx

xxx

6. That, Hon'ble High Court of Orissa in Order dtd 11.10.2023 in WP(C) No. 14706 of 2022, tagged with W.P.(C) No. 14057 of 2023, have passed the Orders as below.

xxx

xxx

xxx

*"5. Call this matter after two weeks."*

xxx

xxx

xxx

Copy of the Order dtd 11.10.2023 of the Hon'ble High Court of Orissa passed in W.P.(C) No. 14706 of 2022 tagged with W. P. (C) No. 14057 of 2023 has already been annexed as Annexure-A/7 in Affidavit filed on dated 29.11.2023. The matter has not been heard by the Hon'ble High Court in the mean time.



Pritam  
 Kumar  
 Pritam

7. That, in view of the facts mentioned herein above, it is humbly prayed before the Hon'ble Tribunal to kindly adjourn the hearing of the Execution Application no. 03 of 2022/EZ till disposal of the W. P. (C) No. 14057 of 2023 by the Hon'ble High Court of Orissa.

8. That, the facts stated above are true to the best of my knowledge and belief and based on records.

Identified By

*Praventa Kumar Panigrahi*

Advocate

DEPONENT  
Dy. Conservator of Forest  
O/o. the PCCF (WL) & CWLV  
Odisha, Bhubaneswar

SRI SANJAY RATH  
Addl. Government Advocate

CERTIFICATE

Certified that due to non-availability of cartridge papers, the instant affidavit has been typed on thick white papers.

CUTTACK

DT. *10/02/2025*

Addl. Govt. Advocate

SRI SANJAY RATH  
Addl. Government Advocate



Solemnly affirm on in Oath by the Deponent at Cuttack on *10-02-25* being indentified by *S-Rath* Advocate/Adv's Clerk/S.O., AG's office/Notary Personally, that the facts stated above are true to the best of his/her knowledge.

*R 71925*  
RAMA CHANDRA MISHRA, NOTARY  
CUTTACK TOWN, REGD. No. 24/86